

of areas in U.P. which are awaiting finalisation of above appointments; and

(c) when the final decision will be taken by the Oil Selection Board (North) ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA):

(a) and (b) Selections for 20 out of 22 LPG distributorships of IOC in U.P. under the 1984-85 Marketing Plan have not been finalised so far. A list of these locations is given in the statement laid on the Table of the House.

(c) Final decision in respect of each location will be taken by the Oil Selection Board (North) upon completion of interviews and related enquiries.

Statement

1. Mirzapur.
2. Khairatpur.
3. Allahabad-A.
4. Allahabad-B.
5. Kasganj.
6. Moradabad.
7. Atarra.
8. Aligarh.
9. Ujhani.
10. Kairana.
11. Baheri.
12. Hathras.
13. Aonla.
14. Noida.
15. Hasanpur.
16. Etawah.
17. Shahjahanpur.
18. Seehara.
19. Saheswan.
20. Gangeh

Abolition of Court Fees

***358. SHRI BHOLA NATH SEN:
SHRI K. RAMACHANDRA
REDDY :**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to abolish court fees in the Supreme Court and/or to make laws for abolition of court fees in the lower courts in the country, having regard to the desirability

of promoting justice on a basis of equal opportunity and for providing free legal aid;

(b) if so, the details thereof; and

(c) if not, the steps taken/proposed to be taken to ensure that opportunities for securing justice are not denied to any citizen by reason of economic and other disabilities ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (c) The question of abolition of court fees was considered in the Conference of Law Ministers of States and Union Territories held in New Delhi in 1982. The Conference was of the view that on account of financial constraints, the approach should be to go in for rationalisation of court fees rather than its abolition. The Conference set up a Committee of Law Ministers of five states to go into the question of rationalisation of court fees. The above Committee has since finalised its report and the report is to be placed before the Conference of Law Ministers of States/Union Territories proposed to be held shortly, for their consideration.

Calcium Carbide Unit in Raigarh

***359. KUMARI PUSHPA DFVI :** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have a proposal to set up a Calcium Carbide unit in Raigarh District of Madhya Pradesh;

(b) if so, the estimated cost of the above project;

(c) the time by which the above unit is expected to start commercial production; and

(d) the site selected for the location of the above unit ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) to (d). Do not arise.